

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 15/81 HELD ON 23.10.2012.

The Meeting No. 15/81 of Norms Committee-II was held on 23.10.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K.Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3	Shri Sushil Kumar	MOS
4.	Shri K.K. Funda, AD	MSME
5.	Shri Parveen Sharma, Dy. DG	DGFT
6.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(16)/2009/TSW(B)/345 dated 09.10.2012 as under:- 1. Import items from Sl. No. 1 to 3 are deleted as there appears to be no manufacturing activity. 2. Import item No. 4 (Copper strips) is allowed on content basis as 1.01Kg/kg. content in the export products No. 4 & 5. 3. Import item No. 5 (Aluminum Alloy Ingots) is allowed on content basis as 1.05 Kg/kg. content in the export product No. 5.				

R/A may take suitable consequential action accordingly.

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

3	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:04.12.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be relisted on 04.12.2012.			

4	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

5	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

6	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

7	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE	Meet No/Date:15/81-ALC2/2012	Status:Deferred
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	LIMITED	23.10.2012	and Re-indexed
HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:04.12.2012
Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

8	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

9	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

10	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

11	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

12	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788	Defer

		08.12.2011	Date:04.12.2012
Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

13	Case No.:7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

14	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

15	Case No.:4/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM12/	RLA File :03/95/040/00783/AM12/	Lic.No/Date:0310673375 29.12.2011	Defer Date:04.12.2012
	Decision : NC observed that DIT has sought information from the firm. The reply of the firm is still awaited, hence NC decided to send a reminder to firm. The case stands deferred and to be relisted on 04.12.2012.			

16	Case No.:7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	Defer Date:04.12.2012
	Decision : NC observed that correct application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be relisted on 04.12.2012.			

17	Case No.:8/5/81-ALC2/2012	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM13/	RLA File :05/23/040/00378/AM12/	Lic.No/Date:0510313233 03.01.2012	Defer Date:04.12.2012

Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 04.12.2012.

18	Case No.: 6/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Approved
	HQ File :01/81/050/00465/AM12/	RLA File :03/95/040/00787/AM12/	Lic.No/Date:0310674642 04.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above authorisation as per written comments of DIT vide U.O. No. 17(43)/2012-IPHW dated 24.9.12 as under:- 1. Import items at S.No. 1-5, 7-9: On net to net basis with accountability clause. 2. Import items at S.No. 6,10: Allowed as per packaging policy. R/A may take suitable consequential action accordingly.			

19	Case No.: 5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

20	Case No.: 12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

21	Case No.: 13/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Approved
	HQ File :01/81/050/00479/AM12/	RLA File :03/95/040/00786/AM12/	Lic.No/Date:0310674572 04.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per AA No. 0310674642 dated 04.01.2012 as under;- 1. Import items at S.No. 1-5, 7-9: On net to net basis with accountability clause. 2. Import items at S.No. 6,10: Allowed as per packaging policy. R/A may take suitable consequential action accordingly.			

		%age wastage	Quantity
1.	Continuous Cast Copper Wire Rod	1%	223,151.00 Kg
2.	Polyethylene	2%	241,173.00 Kg

R/A may take suitable consequential action accordingly.

26	Case No.:21/49/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00487/AM12/	RLA File :03/95/040/00908/AM12/	Lic.No/Date:0310680479 06.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- 1. Net weight of export products at Sl. No. 1, 2 & 3 may be specified as 5080 Kgs., 2700 Kgs. & 3640 Kgs. respectively. 2. Quantity of import item at Sl. No 1 may be allowed as applied for i.e. 1830Kgs. inclusive of 5.2 % wastage. 3. Quantities of import items from Sl. No 2 to 4 may be allowed on net to net basis with accountability clause. 4. Quantity of import item at Sl. No. 5 may be allowed as 1565Kgs. inclusive of 1 % wastage. 5. Quantities of import items at Sl. No 6, 12, 21 & 22 may be allowed within 1.5 % of FOB value of exports. 6. Quantity of import item at Sl. No. 7 may be allowed as 17,100 Mtrs. (177.2Kgs.) on net to net basis. 7. Quantities of import items at Sl. No 8 & 9 may be allowed on net to net basis with accountability clause. 8. Quantity of import item at Sl. No. 10 may be allowed as 215 Kgs. inclusive of 5 % wastage. 9. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 66 Kgs inclusive of 1 % wastage. 10. Quantities of import items from Sl. No 13 to 17 may be allowed on net to net basis with accountability clause. 11. Quantity of import item at Sl. No 18 may be allowed on net to net basis. 12. Quantities of import items at Sl. No 19, 20 & 23 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

27	Case No.:1/53/81-ALC2/2011	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00510/AM12/	RLA File :03/95/040/00973/AM12/	Lic.No/Date:0310683035 22.02.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to send a final reminder to firm giving 15 days period to reply.. The case stands deferred and to be re-listed on 04.12.2012.			

28	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:04.12.2012
	Decision : NC observed that D.O letter has been sent to Jt. DG Bengaluru to forward the application of firm. NC decided to send a reminder to			

RA to forward the application of the firm. The case stands deferred and to be re-listed on 04.12.2012.

29	Case No.:19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

30	Case No.:6/3/81-ALC2/2012	Party Name:MSP STEEL & POWER LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM13/	RLA File :02/24/040/00205/AM12/	Lic.No/Date:0210174594 27.02.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

31	Case No.:6/53/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00515/AM12/	RLA File :03/94/040/01033/AM12/	Lic.No/Date:0310683926 29.02.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to send a final reminder to firm giving 15 days period to reply.. The case stands deferred and to be re-listed on 04.12.2012.			

32	Case No.:17/53/81-ALC2/2011	Party Name:VINAYAK INTERNATIONAL	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00526/AM12/	RLA File :05/24/040/00431/AM12/	Lic.No/Date:0510319088 29.02.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- Keeping in view the inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONS C-832 and C-22, Advance Authorisation may be ratified as under: 1. Words "containing 141025 Kgs. of Cold Rolled Stainless Steel Circles (201-J4-2B)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 155128 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

33	Case No.:10/3/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO	Meet No/Date:15/81-ALC2/2012	Status:Deferred
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	INDUSTRIES LTD.,	23.10.2012	and Re-indexed
HQ File :01/81/050/00038/AM13/	RLA File :56/24/040/00004/AM12/	Lic.No/Date:5610000111 01.03.2012	Defer Date:04.12.2012
Decision :NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 04.12.2012.			

34	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of C&PC is awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

35	Case No.:18/3/81-ALC2/2012	Party Name:WORLDFA EXPORTS PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00046/AM13/	RLA File :05/24/040/00465/AM12/	Lic.No/Date:0510320672 21.03.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 04.12.2012.			

36	Case No.:51/5/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM13/	RLA File :29/24/040/00006/AM12/	Lic.No/Date:2910016705 21.03.2012	Defer Date:04.12.2012
	Decision :NC observed that reply received from the firm is not proper hence decided to send a reminder to firm to submit proper reply to the query of MSME. The case stands deferred and to be relisted on 04.12.2012.			

37	Case No.:27/3/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM13/	RLA File :05/24/040/00472/AM12/	Lic.No/Date:0510321160 27.03.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

38	Case No.:5/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00072/AM13/	RLA File :34/21/040/00584/AM12/	Lic.No/Date:3410033687 27.03.2012	Defer Date:04.12.2012

Decision : NC observed that application of the firm is being forwarded to DHI for comments. The case stands deferred and to be re-listed on 04.12.2012.

39	Case No.: 21/5/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM13/	RLA File :04/24/040/00334/AM12/	Lic.No/Date:0410135106 27.03.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

40	Case No.: 23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date:04.12.2012
	Decision : NC observed that case is under examination to MOS. The case stands deferred and to be re-listed on 04.12.2012.			

41	Case No.: 23/3/81-ALC2/2012	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00051/AM13/	RLA File :05/24/040/00475/AM12/	Lic.No/Date:0510321216 28.03.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 04.12.2012.			

42	Case No.: 28/3/81-ALC2/2012	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00056/AM13/	RLA File :07/24/040/00523/AM12/	Lic.No/Date:0710087321 28.03.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 04.12.2012.			

43	Case No.: 11/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00039/AM13/	RLA File :11/24/040/00062/AM12/	Lic.No/Date:1110026975 29.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- 1. Net Dry weight of export product may be specified as 472.1MT.			

2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 95.53 MT inclusive of a wastage of 17.3 % after 1/3rd recovery.
3. Import items at Sl. No. 2, 3, 4, 5, 7 & 8 may be allowed on net to net basis as claimed by the firm.
4. Quantity of import item at S.No. 6 may be allowed as 15.05 MT inclusive of a wastage of 1%.
5. Import item at Sl.No. 9 may be allowed as 20 Nos. (78MT) on net to net basis with accountability clause.
6. Import item at Sl. No. 10 may be allowed as 10 Nos. (1 MT) on net to net basis with accountability clause.
7. Import item at Sl. No. 11 may be allowed on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

44	Case No.:15/3/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00043/AM13/	RLA File :11/24/040/00061/AM12/	Lic.No/Date:1110026974 29.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as per AA No 1110026975 dtd 29.3.12 and written comments of DIPP vide U.O. dated 23.10.2012 as under:- 1. Net Dry weight of export product may be specified as 472.1MT. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 95.53 MT inclusive of a wastage of 17.3 % after 1/3rd recovery. 3. Import items at Sl. No. 2, 3, 4, 5, 7 & 8 may be allowed on net to net basis as claimed by the firm. 4. Quantity of import item at S.No. 6 may be allowed as 15.05 MT inclusive of a wastage of 1%. 5. Import item at Sl. No. 9 may be allowed as 20 Nos. (78 MT) on net to net basis with accountability clause. 6. Import item at Sl. No. 10 may be allowed as 10 Nos. (1 MT) on net to net basis with accountability clause. 7. Import item at Sl. No. 11 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

45	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date:04.12.2012
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be relisted on 04.12.2012.			

46	Case No.:12/5/85-ALC3/2012	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/85/050/00041/AM13/	RLA File :03/95/040/01049/AM12/	Lic.No/Date:0310689264 02.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- Keeping in view the inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONS C-832 and C-22, Advance Authorisation may be ratified as under:			

1. Words “containing 208 MT of Magnetic/Non-Magnetic Stainless Steel” may be suffixed with the description of export product.
2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 228.8 MT inclusive of wastage of 10 %.

R/A may take suitable consequential action accordingly.

47	Case No.: 42/5/81-ALC2/2012	Party Name:KUBER STEEL (INDIA)	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00109/AM13/	RLA File :05/23/040/00007/AM13/	Lic.No/Date:0510322025 11.04.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

48	Case No.: 22/5/81-ALC2/2012	Party Name:KATSUSHIRO MATEX INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Transfer
	HQ File :01/81/050/00089/AM13/	RLA File :04/24/040/00002/AM13/	Lic.No/Date:0410135521 12.04.2012	Defer Date:
	Decision : NC decided to transfer the case to NC-I as the import item is dumper body.			

49	Case No.: 47/5/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM13/	RLA File :02/24/040/00239/AM12/	Lic.No/Date:0210176729 19.04.2012	Defer Date:04.12.2012
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 04.12.2012.			

50	Case No.: 4/9/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM13/	RLA File :13/24/040/00001/AM13/	Lic.No/Date:1310039475 19.04.2012	Defer Date:04.12.2012
	Decision : NC decided to defer the case for checking whether the firm has got clearances from M/o Environment and Forest and Pollution Control Board in respect of above authorisation. The case stands deferred and to be re-listed on 04.12.2012.			

51	Case No.: 2/3/81-ALC2/2012	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00030/AM13/	RLA File :03/94/040/00018/AM13/	Lic.No/Date:0310691740 23.04.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to send a final reminder to firm			

giving 15 days period to reply.. The case stands deferred and to be re-listed on 04.12.2012.

52	Case No.:11/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00078/AM13/	RLA File :05/24/040/00012/AM13/	Lic.No/Date:0510323036 24.04.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012.			

53	Case No.:9/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM13/	RLA File :05/24/040/00025/AM13/	Lic.No/Date:0510323037 24.04.2012	Defer Date:04.12.2012
	Decision : : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012			

54	Case No.:29/5/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00096/AM13/	RLA File :05/23/040/00170/AM12/	Lic.No/Date:0510323035 24.04.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 04.12.2012.			

55	Case No.:30/5/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00097/AM13/	RLA File :05/23/040/00011/AM13/	Lic.No/Date:0510323033 24.04.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

56	Case No.:45/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM13/	RLA File :34/24/040/00019/AM13/	Lic.No/Date:3410033930 24.04.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

57	Case No.: 26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

58	Case No.: 49/5/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM13/	RLA File :02/24/040/00013/AM13/	Lic.No/Date:0210176896 25.04.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

59	Case No.: 20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012			

60	Case No.: 14/9/81-ALC2/2012	Party Name:MERRITRONIX PLTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM13/	RLA File :09/24/040/00029/AM13/	Lic.No/Date:0910052426 30.04.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012			

61	Case No.: 37/5/81-ALC2/2012	Party Name:ASIAN COLOUR COATED ISPAT LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM13/	RLA File :05/23/040/00023/AM13/	Lic.No/Date:0510323627 01.05.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

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62	Case No.:38/5/81-ALC2/2012	Party Name:ARUN INTERNATIONAL	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00105/AM13/	RLA File :05/23/040/00017/AM13/	Lic.No/Date:0510323644 02.05.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 04.12.2012.			

63	Case No.:39/5/81-ALC2/2012	Party Name:AUTONIX AUTO INDUSTRIES PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00106/AM13/	RLA File :05/23/040/00018/AM13/	Lic.No/Date:0510323869 02.05.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

64	Case No.:2/9/81-ALC2/2012	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

65	Case No.:13/9/81-ALC2/2012	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00182/AM13/	RLA File :09/24/040/00001/AM13/	Lic.No/Date:0910052468 03.05.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

66	Case No.:41/5/81-ALC2/2012	Party Name:HAVELLS INDIA LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved		
	HQ File :01/81/050/00108/AM13/	RLA File :05/23/040/00026/AM13/	Lic.No/Date:0510324071 07.05.2012	Defer Date:		
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- 1. Net Export weights of export products from Sl. Nos. 1 to 47 may be specified as under:					
	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
	1	2568	17	976	33	687

2	560	18	1099	34	1054
3	365	19	380	35	1628
4	518	20	258	36	1404
5	533	21	566	37	1513
6	498	22	495	38	4347
7	996	23	4604	39	3398
8	7081	24	176	40	1582
9	430	25	1042	41	5797
10	290	26	1994	42	3294
11	233	27	2070	43	3768
12	1141	28	2845	44	4826
13	336	29	72350	45	315
14	3341	30	7803	46	7564
15	806	31	4790	47	358
16	1182	32	984		

2. Quantity of import items at Sl. No. 1 may be allowed as applied for i.e. 97661.53Kgs. after taking clue from Engineering Table 5.
3. Quantity of import item at Sl. No.2 may be allowed as 1.05Kgs./Kg. content for export products from Sl. Nos. 1 to 47.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.02Kgs./Kg. content for export products from Sl. Nos. 22 to 44 & 47.
5. Quantity of import item at Sl. No. 4 may be allowed as 1.01Kgs./Kg. content for export products from Sl. Nos. 45&46.
6. Quantity of import item at Sl. No. 5 may be allowed as 1.05Kgs./Kg. content for export products from Sl. Nos. 1 to 47.

R/A may take suitable consequential action accordingly.

67	Case No.:6/9/81-ALC2/2012	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00175/AM13/	RLA File :13/24/040/00007/AM13/	Lic.No/Date:1310039642 07.05.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- 1. Quantity of import item at Sl.No.1 may be allowed as 102,000 Kgs. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly.			

68	Case No.:9/9/81-ALC2/2012	Party Name:FLASH FORGE PVT LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00178/AM13/	RLA File :26/24/040/00002/AM13/	Lic.No/Date:2610011219 21.05.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

69	Case No.:16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date:04.12.2012
	Decision :NC decided to refer the case again to MOS for re-examination. The case stands deferred and to be re-listed on 04.12.2012.			

70	Case No.:54/5/81-ALC2/2012	Party Name:SIEMENS LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM13/	RLA File :03/95/040/00131/AM13/	Lic.No/Date:0310696692 29.05.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

71	Case No.:16/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00247/AM13/	RLA File :56/24/040/00005/AM13/	Lic.No/Date:5610000535 29.05.2012	Defer Date:04.12.2012
	Decision :NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 04.12.2012.			

72	Case No.:26/9/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM13/	RLA File :34/24/040/00053/AM13/	Lic.No/Date:3410034345 13.06.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be relisted on 04.12.2012.			

73	Case No.:18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.			

74	Case No.:5/9/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM13/	RLA File :05/24/040/00086/AM13/	Lic.No/Date:0510327572	Defer

15.06.2012

Date:04.12.2012

Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 04.12.2012.

75	Case No.: 19/9/81-ALC2/2012	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Approved
	HQ File :01/81/050/00188/AM13/	RLA File :34/24/040/00062/AM13/	Lic.No/Date:3410034404 15.06.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- 1. Net weight of export product at Sl No. 1 may be specified as 5980 containing 432.4 Kgs. of Copper Wire. 2. Net weight of export product at Sl No. 2 may be specified as 2470 Kgs.containing 195 Kgs. of Copper Wire. 3. Quantities of import items at Sl. No 1 & 7 may be allowed as applied for i.e. 432.4 Kgs. &195 Kgs. respectively without any wastage. 4. Weight of import item at Sl. Nos. 6 may be specified as 1334 Kgs. 5. Quantities of import items from Sl. No 2 to 4 & 6 may be allowed on net to net basis with accountability clause. 6. Quantities of import items at Sl. 5 & 11 may be allowed as applied for i.e. 20.1 Kgs. &7 Kgs. respectively without any wastage. 7. Weight of import item at Sl. Nos. 12 may be specified as 580 Kgs. 8. Quantities of import items from Sl. No 8 to 10 & 12 may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

76	Case No.: 15/12/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Approved
	HQ File :01/81/050/00246/AM13/	RLA File :10/24/040/00017/AM13/	Lic.No/Date:1010050083 21.06.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(86)/2012-IPHW dated 03.10.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

77	Case No.: 24/9/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status: Approved
	HQ File :01/81/050/00193/AM13/	RLA File :05/24/040/00106/AM13/	Lic.No/Date:0510328070 22.06.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- Keeping in view the inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONS C-832 and C-22, Advance Authorisation may be ratified as under: 1. Words “containing 142000Kgs. of Cold Rolled Stainless Steel Circles (Grade 400)” may be suffixed with the description of export product.			

2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 156200Kgs. inclusive of wastage of 10 %.
R/A may take suitable consequential action accordingly.

78	Case No.: 17/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM13/	RLA File :11/24/040/00007/AM13/	Lic.No/Date:1110027130 22.06.2012	Defer Date:04.12.2012
	Decision : NC observed that application of the firm is being forwarded to DOT for comments. The case stands deferred and to be re-listed on 04.12.2012.			

79	Case No.: 18/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM13/	RLA File :11/24/040/00008/AM13/	Lic.No/Date:1110027131 22.06.2012	Defer Date:04.12.2012
	Decision : NC observed that case under examination at DOT. The case stands deferred and to be re-listed on 04.12.2012.			

80	Case No.: 19/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM13/	RLA File :11/24/040/00006/AM13/	Lic.No/Date:1110027129 22.06.2012	Defer Date:04.12.2012
	Decision : NC observed that case under examination at DOT. The case stands deferred and to be re-listed on 04.12.2012.			

81	Case No.: 20/12/81-ALC2/2012	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM13/	RLA File :11/24/040/00009/AM13/	Lic.No/Date:1110027132 22.06.2012	Defer Date:04.12.2012
	Decision : NC observed that case under examination at DOT. The case stands deferred and to be re-listed on 04.12.2012.			

82	Case No.: 20/9/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00189/AM13/	RLA File :05/24/040/00110/AM13/	Lic.No/Date:0510328568 28.06.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- Keeping in view the inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation may be ratified as under:			

1. Words "containing 217000 Kgs. of Cold Rolled Stainless Steel Circles (Grade 200)" may be suffixed with the description of export product.
2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 238700 Kgs. inclusive of wastage of 10 %.

R/A may take suitable consequential action accordingly.

83	Case No.:25/12/81-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM13/	RLA File :03/95/040/00211/AM13/	Lic.No/Date:0310700583 03.07.2012	Defer Date:04.12.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(237)/11-ME dated 15.10.2012 as under:- 1. Chemical composition, mesh size and use of Export Product. 2. Chemical Composition and mesh size of Import product. 3. Process of manufacturing. 4. Use of any other raw material during process of manufacturing. The case stands deferred and to be re-listed on 04.12.2012.			

84	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:04.12.2012
	Decision :NC observed that case is under examination at DIPP (Chemical wing). The case stands deferred and to be re-listed on 04.12.2012.			

85	Case No.:1/12/81-ALC2/2012	Party Name:FCIOEN CONNECTORS LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM13/	RLA File :07/21/040/00210/AM13/	Lic.No/Date:0710089529 09.07.2012	Defer Date:04.12.2012
	Decision :NC observed that DIT has sent a letter to firm to submit information. NC decided to send a reminder to firm to furnish the requisite information required by DIT. The case stands deferred and to be re-listed on 04.12.2012.			

86	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:04.12.2012
	Decision :NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 04.12.2012.			

87	Case No.:3/12/81-ALC2/2012	Party Name:BHANSALI CABLES &	Meet No/Date:15/81-ALC2/2012	Status:Deferred
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		CONDUCTORS (P) LTD.,	23.10.2012	and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:04.12.2012
	Decision : NC observed that the case is under examination at DOT. The case stands deferred and to be re-listed on 04.12.2012.			

88	Case No.:23/12/81-ALC2/2012	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00254/AM13/	RLA File :03/95/040/00223/AM13/	Lic.No/Date:0310701426 10.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- - Word “ Relevant” may be prefixed with the description of import items at Sl. No 1 to 4. - Quantities of import items at Sl. No.1 to 4 may be allowed as 4797.5 Kgs., 2000.7 Kgs., 619.5 Kgs. & 85.9 Kgs. respectively inclusive of 65 % wastage after taking clue from SIONS C-388& C-888 R/A may take suitable consequential action accordingly.			

89	Case No.:10/9/81-ALC2/2012	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Transfer
	HQ File :01/81/050/00179/AM13/	RLA File :31/83/040/00074/AM13/	Lic.No/Date:3110054970 13.07.2012	Defer Date:
	Decision : NC decided to transfer the case to NC-I as per written comments of DHI intimating export product is auto component.			

90	Case No.:5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date:04.12.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(126)/2012/TSW(B)/342 dated 5.10.2012 as under:- - Information as per serial no. 3, 4, 5, and 11 of SDL for each export product separately. - KVA Rating of equipment for which export product are being supplied. The case stands deferred and to be re-listed on 04.12.2012.			

91	Case No.:21/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM13/	RLA File :56/24/040/00011/AM13/	Lic.No/Date:5610000794 13.07.2012	Defer Date:04.12.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 04.12.2012.			

92	Case No.:11/9/81-ALC2/2012	Party Name:ADOR POWERTRON LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00180/AM13/	RLA File :31/83/040/00069/AM13/	Lic.No/Date:3110055034 18.07.2012	Defer Date:04.12.2012
	Decision : NC observed that reply of the firm is still awaited hence NC decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.12.2012.			

93	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:04.12.2012
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 04.12.2012			

94	Case No.:22/12/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00253/AM13/	RLA File :34/24/040/00090/AM13/	Lic.No/Date:3410034692 23.07.2012	Defer Date:04.12.2012
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 04.12.2012.			

95	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:04.12.2012
	Decision : : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 04.12.2012			

96	Case No.:4/12/81-ALC2/2012	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00235/AM13/	RLA File :05/23/040/00137/AM13/	Lic.No/Date:0510330650 26.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(32)/2012/TSW(B)/352 dated 19.10.2012 as under:- The above AA is ratified on repeat basis as per advance authorisation No. 0510308161 dated 16.1.2011 as under:- The import of Copper strips for the manufacture of export products is allowed as 1.01 kg/kg content in the export products. R/A may take suitable consequential action accordingly.			

97	Case No.:11/12/81-ALC2/2012	Party Name:MAGNETI MARELLI UM ELECTRONIC SYSTEMS PVT.LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00242/AM13/	RLA File :05/24/040/00141/AM13/	Lic.No/Date:0510330645 26.07.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No.17(84)/2012-IPHW dated 1.10.2012 as under:- 1. Import items at S.No. 1-13,16-17 &19-20: On net to net basis with accountability clause. 2. Import items at S.No. 14,15 &18: As applied for by the firm inclusive of 2% wastage. R/A may take suitable consequential action accordingly.				

98	Case No.:10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date:04.12.2012
Decision :NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(234)2011-ME dated 10.10.2012 as under:- 1. Size specification and numbers of export product of different capacities/sizes. 2. Literature/Drawing/sample of export product. 3. Numbers and weight of each circle for a relevant product. 4. Process of manufacturing and stage wise wastage there in 5. Details of Indigenous items along with their numbers and weight used to manufacture export product. 6. Wastage justification. The case stands deferred and to be relisted on 04.12.2012.				

99	Case No.:12/12/81-ALC2/2012	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00243/AM13/	RLA File :05/24/040/00152/AM13/	Lic.No/Date:0510330945 31.07.2012	Defer Date:
Decision :NC decided to ratify the norms of above AA on repeat basis and taking clue form SION C 1392 as under:- 1. Import item No. 1 is allowed 1.01 kg/kg content in export product. 2. Import item No. 2 is allowed 1.05 kg/kg content in export product 3. Import item No. 3 is allowed 1.05 kg/kg content in export product R/A may take suitable consequential action accordingly.				

100	Case No.:14/12/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
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	HQ File :01/81/050/00245/AM13/	RLA File :05/24/040/00159/AM13/	Lic.No/Date:0510330957 31.07.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:- Keeping in view the inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation may be ratified as under: 1. Words "containing 157392 Kgs. of Cold Rolled Stainless Steel Circles (Grade 201)" may be suffixed with the description of export product. 2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 173131 Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

101	Case No.:13/12/81-ALC2/2012	Party Name:S.S. EXIM,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Reject
	HQ File :01/81/050/00244/AM13/	RLA File :05/24/040/00167/AM13/	Lic.No/Date:0510331125 01.08.2012	Defer Date:
	Decision : NC decided to reject the case as no manufacturing activity is involved and export/ import items are same . R/A may take suitable consequential action accordingly.			

102	Case No.:26/12/81-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Approved
	HQ File :01/81/050/00257/AM13/	RLA File :05/24/040/00200/AM13/	Lic.No/Date:0510333160 30.08.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(90)/2012-IPHW dated 11.10.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

103	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

104	Case No.:3/15/81-ALC2/2012	Party Name:MIPALLOY,	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM13/	RLA File :04/24/040/00034/AM13/	Lic.No/Date:0410140089 27.09.2012	Defer Date:04.12.2012

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.

105	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

106	Case No.:2/15/81-ALC2/2012	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM13/	RLA File :05/24/040/00233/AM13/	Lic.No/Date:0510336002 28.09.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

107	Case No.:4/15/81-ALC2/2012	Party Name:MEHTA TUBES LIMITED	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM13/	RLA File :03/95/040/00804/AM12/	Lic.No/Date:0310711587 04.10.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

108	Case No.:6/15/81-ALC2/2012	Party Name:GLOBAL OVERSEAS	Meet No/Date:15/81-ALC2/2012 23.10.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00307/AM13/	RLA File :05/23/040/00250/AM13/	Lic.No/Date:0510337064 11.10.2012	Defer Date:04.12.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 04.12.2012.			

Offline 23.10.2012

SI No. 241

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 15/81	F.No.01/81/050/377/AM10/DES-II

Dated:23.10.2012	Advance Licence No. 0810090290 dated 05.07.2010
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Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 23.10.2012 as under:-

1. As per the calculation sheet of all the raw materials submitted by the firm, requirement of "Electrolytic High conductivity Copper Tape" is 62.6 Kgs/Km of export product. Moreover, in weight of cable also net weight of this import item has been taken as 62.6 Kgs/Km.
2. Firm may, therefore be asked to clarify the above and to submit detailed calculations for the quantity of "Electrolytic High conductivity Copper Tape" supported by cross sectional diagram of cable. Net weight of per Km of cable with net weights of each imported and indigenous input per Km of cable may also be given.

The case stands deferred and to be relisted on 04.12.2012.

SI No. 242

CASE NO. AR- 137	M/s. Aquatech Systems (Asia) Pvt. Ltd.
Meeting No. 15/81	F.No.01/81/050/0671/AM09/DES-II
Dated:23.10.2012	Advance Licence No. 3110033111 dated 17.03.2008

Decision : NC observed that reply of the firm is still awaited hence NC decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 04.12.2012.

Sl. No. 243

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 15/81	F.No.01/81/050/0488/AM10/DES-II
Dated:23.10.2012	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 04.12.2012

SI No. 244

CASE NO. -AR-01	M/s Mercury Industries Ltd.
Meeting No. 15/81	F.No.01/81/50/202/AM12/DES-II
Dated:23.10.2012	Advance licence No. 0610022807 dtd 12.07.2011

Decision : NC decided to defer the case for re-examination by MOS. The case stands deferred and to be relisted on 04.12.2012

SI No. 245

CASE NO. AR-28	M/s JSW Severfield Structures
Meeting No. 15/81	F.No.01/81/50/238/AM12/DES-II
Dated:23.10.2012	Advance licence No. 0310648317 dtd 12.08.2011

Decision : NC observed that reply submitted by the firm is incomplete hence decided to send a letter to firm to submit the complete reply as sought by DIPP as under:-

1. SI No. 3,5 & 11 of SDF.

The case stands deferred and to be relisted on 04.12.2012

SI No. 246

CASE NO. AR-35	M/s PME Power Solutions(I) Ltd., Noida
Meeting No. 15/81	F.No.01/81/50/90/AM09/DES-II
Dated:23.10.2012	Advance licence No. 0510216261 dtd 12.02.2008

Decision : The representative of the firm appeared for Personal Hearing. They have been asked to provide following information:-

1. To give evidence that the item supplied to Zimbabwe Govt. was of prime quality alongwith an explanatory write up.
2. The test reports of imported item being of prime quality.

The case stands deferred and to be relisted on 04.12.2012

SI No. 247

CASE NO. AR- 36	M/s Kotak urja Pvt. Ltd.
Meeting No. 15/81	F.No. 1/81/50/373/AM09/DES-II
Dated:23.10.2012	Advance Licence No. 0710059579 dated 04.09.2008

Decision : NC decided to modify the unit of measurement of export item on the request of firm as under :

The unit of measurement of export item is modified as 10, 000 square metre instead of 1 set.

The decision regarding wastage allowed shall remain same as per earlier decision of NC in M.No. 18/81 dated 04.08.2009.

R/A may take suitable consequential action accordingly.
SI No. 248

CASE NO. AR- 142	M/s Heena Metals
Meeting No. 15/81	F.No. 01/81/050/175/AM12/DES-II
Dated:23.10.2012	Advance Licence No 0310645667 dated 02.08.2011

Decision :NC decided to defer the case for next NC to be held on 06.11.2012.

SI No. 249

CASE NO. AR- 20	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 15/81	F.No.01/81/50/46/AM12/DES-II
Dated:23.10.2012	Advance Licence No. 0510286840 dated 25.03.2011

Decision :NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:-

Taking in view the wastages involved at various stages of manufacture as explained by the firm during personal hearing held in the Norms Committee meeting on 21/09/ 2012 and also taking clue from SION at SI. No. C-12, norms may be modified as under:

1. Word "Relevant" may be prefixed with the description of import item at SI. No. 1 and its quantity may be allowed as 184 MT inclusive of 15 % wastage after taking 2/3rd recovery from scrap.
2. Quantity of import item at SI. No. 2 may be allowed upto 2 % of FOB value of export.

R/A may take suitable consequential action accordingly.

SI No. 250

CASE NO. AR- 21	M/s. Singhania Alu-Foil Mgf. Co.
Meeting No. 15/81	F.No.01/81/50/309/AM11/DES-II
Dated:23.10.2012	Advance Licence No. 0510274796 dated 12.10.2010

Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. dated 23.10.2012 as under:-

Taking in view the wastages involved at various stages of manufacture as explained by the firm during personal hearing held in the Norms Committee meeting on 21/09/ 2012 and also taking clue from SION at SI. No. C-12, norms may be modified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 184 MT inclusive of 15 % wastage after taking 2/3rd recovery from scrap.
 2. Quantity of import item at Sl. No. 2 may be allowed upto 2 % of FOB value of export.
- R/A may take suitable consequential action accordingly.

SI No. 251

CASE NO. AR- 48	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 15/81	F.No.01/81/50/764/AM09/DES-II
Dated:23.10.2012	Advance Licence No. 0710063303 dated 27.02.2009

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 04.12.2012

SI No. 252

CASE NO. AR- 49	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 15/81	F.No.01/81/50/376/AM09/DES-II
Dated:23.10.2012	Advance Licence No. 0710059597 dated 08.09.2008

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 04.12.2012

SI No. 253

CASE NO. AR- 50	M/s. Vijai Electricals Ltd.
Meeting No. 15/81	F.No.01/81/50/390/AM09/DES-II
Dated:23.10.2012	Advance Licence No. 0910035321 dated 18.09.2008

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 04.12.2012

SI No. 254

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 15/81	F.No.01/81/50/1642/AM04/DES-II
Dated:23.10.2012	Advance Licence No. 3410009867 dated 04.03.2004

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Decision : NC observed that the case is under examination at DHI. NC decided to send a letter to RA to inform whether norms in r/o above AA have been fixed or not as the case is very old. The case stands deferred and to be relisted on 04.12.2012

PART – C – DEFERRED

Sl. No. 53

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 15/81	F.No.01/81/162/009/AM'11/DES-II
Dated:23.10.2012	

Decision : NC observed that comments of M/o Mines are awaited and decided to send a reminder to M/o Mines to expedite comments. The case stands deferred and to be relisted on 04.12.2012

SI No. 54

CASE NO. C- 3	M/s. Marua Electronics (India) Pvt. Ltd., Chennai
Meeting No. 15/81	F.No.01/81/162/613/AM'11/DES-II
Dated:23.10.2012	Fixation of wastage norms in r/o M/s Maruwa Electronics Ltd., Chennai an 100% EOU unit

Decision : NC observed that MSME Chennai has submitted inspection report to DC,MEPZ SEZ Chennai and on the basis of above report DC, MEPZ has fixed ad-hoc wastage norms in r/o above case . NC decided that inspection report of MSME, Chennai for the above case be accepted and wastage norms are fixed accordingly.

DC, MEPZ may take necessary action accordingly.

SI No. 55

CASE NO. C- 10	M/s KEC International Ltd
Meeting No. 15/81	F.No.01/81/162/315/AM'13/DES-II
Dated:23.10.2012	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group "Engineering" on export of "Transmission Towers".

Decision : NC decided to defer the case for next NC to be held on 06.11.2012.

SI No. 56

CASE NO. C- 11	M/s Bimetal Bearings Ltd.
Meeting No. 15/81	F.No.01/81/162/52/AM'13/DES-II
Dated:23.10.2012	Fixation of SION for Lead free Powder CuSn8Ni1

Decision : NC observed that comments on the above matter have been received from MSME. NC decided to process the case on file for issue of Public Notice for fixation of above SION.

SI No. 57

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 15/81	F.No.01/81/162/0007/AM'12/DES-II
Dated:23.10.2012	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.

Decision :NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 04.12.2012
